

have seen the press report to this effect. There is no independent information to confirm the statements in the Book.

(b) Does not arise.

#### **National Award for Cement**

4516. SHRI INDRAJIT GUPTA: Will the Minister of INDUSTRY be pleased to state:

(a) whether under para No. 200 of the National Award for Cement Industry it has been said that every workman with more than ten years services in the Cement factory shall be given ten tonnes of cement at ex-factory price once in his service to either build or repair his own house etc.;

(b) if so, the full details of this award;

(c) whether the All India Cement Workers' Federation had written to the Government to get this award implemented;

(d) if so, the suggestions made;

(e) reasons for the delay; and

(f) steps being taken to see that the Cement Manufacturers' Association at Bombay implements this award?

THE MINISTER OF INDUSTRY AND LABOUR (SHRI NARAYAN DATT TIWARI): (a) and (b). Yes, Sir. A recommendation to this effect has been made in the Award published in the Gazette of India, Part II, Section 3, Sub-Section(ii) dated 21st October, 1978.

(c) and (d). Yes, Sir. Representations have been received requesting acceptance of the recommendation made in the Award.

(e) and (f). It has not been possible to agree with this recommendation.

#### **Welfare of Harijans and Adivasis**

4517. SHRI SUBHASH CHANDRA BOSE ALLURI : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the proposals and programmes for the welfare of Harijans and Adivasis under the charge of his Ministry; and

(b) the steps being taken in that direction?

THE MINISTER OF STATE IN MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA) : (a) The following schemes and programmes for development of Scheduled Castes and Scheduled Tribes are under the purview of the Ministry of Home Affairs.

(1) Assistance to States for investment in their Scheduled Castes Development Corporations;

(2) Post-Matric Scholarships for students;

(3) Pre-Matric Scholarships for children of those engaged in "unclean" occupations;

(4) Book-Banks for students in Medical/Engineering Colleges.

(5) Girls Hostels;

(6) Coaching and Allied Schemes;

(7) Aid to Voluntary Organisations;

(8) Machinery for implementation of the protection of Civil Rights Act.

(9) Research and Training; and

(10) National Overseas Scholarships,

In addition, the Ministry of Home Affairs releases to the States:—

(a) Special Central Assistance to their Tribal Sub-Plans; and

(b) Special Central Assistance to their Special Component Plans for Scheduled Castes.

(b) The schemes are being implemented by the State Governments/Union Territory Administrations. Suitable Guidelines are issued by the Central Government from time to time.

#### **Flatted Factories Reserved for SC/ST in Okhla**

4518. SHRI SHEO SHARAN VERMA: Will the Minister of INDUSTRY be pleased to state:

(a) number of flatted factories size 44.96 sq. mtr. near Okhla Industrial Estate reserved for Scheduled Castes/Scheduled Tribes of Delhi;

(b) how many Scheduled Castes and Scheduled Tribes persons applied;

(c) how many of them were qualified Engineers with previous background;

(d) number of Scheduled Castes and Scheduled Tribes qualified Engineers considered for the allotment and non-allotment with reasons therefor;

(e) number of Scheduled Castes and Scheduled Tribes persons with no technical qualification and previous background considered for the allotment;

(f) the criteria adopted for allotment and rejection;

(g) how many flatted factories reserved for Scheduled Castes and Scheduled Tribes are still vacant in Okhla; and

(h) the policy of allotment particularly when the qualified Scheduled Caste and Scheduled Tribe Engineers were not considered for allotment ?

**THE MINISTER OF INDUSTRY AND LABOUR (SHRI NARAYAN DATT TIWARI):** (a) 15% out of 294 flatted factories.

(b) 40

(c) 3

(d) 4 were considered for allotment. The fifth one had submitted a scheme for the manufacture of aluminium building hardware which was not considered suitable for production in a flatted factory and was, therefore, rejected.

(e) 23.

(f) The broad criteria for allotment or rejection were as under:—

- (i) The industry/project should be employment oriented;
- (ii) Other things being equal, the industries with export potential or import substitution or catering to the defence and Govt. requirements would be given preference.
- (iii) The applicant should be a bona fide resident of Delhi.
- (iv) The industries/projects selected should be suitable for functioning in a flatted factory of a limited size, where there was limitation of power upto 5 H.P. and water supply was not available for individual units and should fall in one of the following categories:—
  - (1) Electrical Industries.
  - (2) Readymade Garments.
  - (3) Light Fabrication Industries.
  - (4) Light Engineering Industries.
  - (5) Plastics and Pharmaceuticals.
  - (6) Electronics.
- (v) Projects which were not considered suitable for functioning in the complex by virtue of excessive requirement of power/water or nature of machinery or otherwise emitting noxious and hazardous effluents were not considered.
- (vi) the applicants were considered only under one category of their option even if they fulfilled the conditions of more than one category.

(g) No flatted factory remains unallotted, as the reservations were subject to the provision that, if adequate number of deserving candidates were not available, the remaining number would be treated as un-reserved and allotted to general category.

(h) Does not arise.

#### Sales Tax on Match Industry

4519. SHRI N. SOUNDARJAN :  
SHRI D. S. A.  
SIVAPRAKASAM. :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware of the fact that several units in tiny sector of the Match Industry are suffering because of pressure from mechanised and bigger sector units;

(b) whether Government are also aware that pressure is being brought on the Delhi Administration to impose sales tax to cripple further the growth of tiny sector; and

(c) if the Answer to part(a) is in the affirmative, the steps taken by Government to safeguard the interests of tiny sector ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):** (a) and (c). Position is being ascertained from the concerned Ministries.

(b) Government have no information.

नई दिल्ली नगर पालिका के सफाई तथा  
खाद्य अधिकारियों द्वारा दुकानदारों  
को नोटिस दिया जाना

4520. श्री कल्पनाथ सोनकर : क्या  
गृह मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या नई दिल्ली नगर पालिका के स्वास्थ्य विभाग के सफाई तथा खाद्य अधिकारी, मुख्य सफाई निरीक्षक तथा सफाई निरीक्षक पी० एफ० ए० एक्ट, 1954 के अधीन कार्य करने में सक्षम हैं और यदि हाँ, तो इस बारे में जारी की गई अधिसूचना की तारीख और संख्या क्या हैं;